## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.177/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

> Regulations 65, 67 & 68 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue-Gas Desulphurization System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards

prescribed by MoEFCC's Notification dated 07.12.2015.

: MB Power (Madhya Pradesh) Limited (MBPMPL) Petitioner

Respondents : Uttar Pradesh Power Corporation Limited and Ors.

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, MBPMPL

> Shri Abhishek Nangia, Advocate, MBPMPL Ms. Ananya Dutta, Advocate, MBPMPL Ms. Puja Priyadarshini, Advocate, UPPCL Shri Rishabh Bhardwaj, Advocate, UPPCL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed inter alia seeking determination of the supplementary tariff/compensation from the date of operationalisation of the Petitioner's Flue-Gas Desulphurization System, i.e., 21.3.2024 onwards, along with the applicable carrying cost/interest/late payment surcharge.

- 2. Learned counsel for the Respondent, UPPCL, accepted the notice and sought liberty to file a reply in the matter.
- 3. Considering the submissions made by the learned counsel for the Petitioner and the Respondent, the Commission directed as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions; and
  - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within five weeks thereafter.

The Petition will be listed for hearing on 17.7.2025. 4.

> By order of the Commission (T.D. Pant) Joint Chief (Law)